# INDIA JURIS

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# Amendment in EPF & MP Act, 1952

The proposed amendments by the Government of India in the Employees'Provident Fund & Miscellaneous Provisions Act' 1952 are summarised as follows:

i. The Government proposes to come up with a 'Negative List' and to do away with the 'Schedule of Industries'.

Read more

# FDI Scheme on the e-biz platform

With a view to promoting the ease of reporting of transactions under foreign direct investment, the Reserve Bank of India, under the aegis of the e-Biz project of the Government of India has enabled the filing of the Advance Remittance Form (ARF) and FCGPR Form with the Reserve Bank of India.

The features of this platform are as follows:

i. The online reporting on the e-Biz platform is an additional facility to the Indian companies to undertake their ARF and FCGPR reporting.

Read more

# **Constitution of High Committee for the progress of CSR policies**

High Level Committee has been constituted for the betterment of the CSR (Corporate Social Responsibility) policies under section 135 of the Companies Act, 2013. This High Committee has to perform the following duties:

i. To recommend suitable methodologies for monitoring compliance of the provisions of CSR by the Companies.

Read more

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